

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 854**

TO BE ANSWERED ON THE 7TH FEBRUARY, 2017/ MAGHA 18, 1938 (SAKA)

FIR UNDER POCSO ACT

854. SHRI CH. MALLA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons arrested and convicted under the Protection of Children from Sexual Offences (POCSO) Act, State-wise;

(b) whether the Government has received complaints with regard to non-registration of such cases by police officials in the country;

(c) if so, the details thereof;

(d) whether the Government has issued guidelines to States and police departments to register FIRs under POCSO Act; and

(e) if so, the details thereof and the other measures taken in this regard along with the effort made to improve the conviction rate in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per the information provided by the National Crime Records Bureau (NCRB), a total of 18,651 persons were arrested and 1,072 persons were convicted under the Protection of Children from Sexual Offences (POCSO) Act, 2012 during 2015. State/UT-wise data during 2014-2015 is enclosed as Annexure – I.

(b) & (c): National Commission for Protection of Child Rights (NCPCR) has received some complaints related to POCSO Act, 2012, in which initial non-registration of cases by the police was mentioned. However, no specific data in this regard is maintained in the Commission.

(d)& (e): Sections 19 and 20 of Protection of Children from Sexual Offences Act, 2012 per se have adequate provisions of reporting the cases under this Act to the Special Juvenile Police Unit or the local police. Ministry of Women and Child Development (MWCD) and National Commission for Protection of Child Rights (NCPCR) have been creating awareness about existence of the POCSO and provisions thereunder through audio spots over AIR, FM channels and Community Radio, advertisement in print media, casting videos etc. Autonomous bodies under aegis of MWCD also organize diverse awareness camps, training camps, conference etc. Out of the 2049 cases in which trials completed during 2015, 858 cases have been convicted which is 41.9%.

Ministry of Home Affairs has issued Advisories for combating crimes against children which are available on www.mha.nic.in.

State/UT wise persons arrested (PAR) and persons convicted (PCV) under the Protection of Children from Sexual Offences Act, 2012 during 2014-2015

SL	State/UT	2014		2015	
		PAR	PCV	PAR	PCV
1	Andhra Pradesh	113	1	270	9
2	Arunachal Pradesh	6	0	14	0
3	Assam	308	5	716	13
4	Bihar	72	6	57	8
5	Chhattisgarh	415	22	1444	159
6	Goa	2	0	0	0
7	Gujarat	117	0	1635	3
8	Haryana	2	0	466	15
9	Himachal Pradesh	19	0	2	2
10	Jammu & Kashmir	0	0	0	0
11	Jharkhand	33	4	128	22
12	Karnataka	667	7	1644	11
13	Kerala	433	8	478	25
14	Madhya Pradesh	141	11	1869	141
15	Maharashtra	174	0	39	3
16	Manipur	7	0	12	0
17	Meghalaya	44	0	113	2
18	Mizoram	17	0	114	27
19	Nagaland	0	0	5	1
20	Odisha	100	0	49	0
21	Punjab	32	1	25	1
22	Rajasthan	177	0	169	18
23	Sikkim	23	1	54	16
24	Tamil Nadu	1141	5	1841	113
25	Telangana	35	0	267	0
26	Tripura	31	3	0	0
27	Uttar Pradesh	6018	14	5275	429
28	Uttarakhand	70	4	130	27
29	West Bengal	864	12	1701	21
	TOTAL STATE(S)	11061	104	18517	1066
30	A & N Islands	0	0	1	0
31	Chandigarh	0	0	0	0
32	D&N Haveli	0	0	11	0
33	Daman & Diu	0	0	7	0
34	Delhi UT	93	5	76	4
35	Lakshadweep	3	0	1	0
36	Puducherry	15	0	38	2
	TOTAL UT(S)	111	5	134	6
	TOTAL (ALL INDIA)	11172	109	18651	1072

Source: Crime in India
